

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 101
CA.CAA-45(ND)/2024

IN THE MATTER OF:

Fybros Moddular Private Limited With Salar Petitioner/Applicant
Marketing Pvt. Ltd.

Order under Section 230-232 of the Companies Act, 2013

Order delivered on 22.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Arun Saxena, Mr. Sanu Pastore, Mr. G.C. Pandey
For Respondent :

ORDER

This application has been filed under Section 230-232 of the Companies Act, 2013. The Applicant has placed on record the various documents including written consents of about 110 unsecured creditors of Applicant-Company No. 1 and written consent of 101 secured creditors of Applicant-Company No. 2 apart from other documents.

We therefore, deem it appropriate to appoint Mr. Ajitesh Kumar, Ld. Advocate, having Bar Registration No. D/8/2022, email – kumarajitesh7@gmail.com, Mobile No. 7520369900, Address - 121, Tower II, Supreme Enclave, Mayur Vihar, Phase-I, New Delhi as the Court Commissioner and request him to verify the documents and submit a report within ten days.

The Applicant shall pay remuneration of Rs. 25,000/- to Mr. Ajitesh Kumar, Ld. Advocate within one week after submission of report.

List the matter **on 27.05.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)